

Statement-V*State-Wise Reported Deaths due to Dengue During 2009, 2010 and 2011*

Sl.No.	Name of the State	2009 Deaths	2010 Deaths	2011(Prov.) Deaths
1.	Andhra Pradesh	11	3	6
2.	Assam	0	2	0
3.	Chhattisgarh	7	0	3
4.	Goa	5	0	0
5.	Gujarat	2	1	8
6.	Haryana	1	20	3
7.	Karnataka	8	7	5
8.	Kerala	6	17	10
9.	Madhya Pradesh	5	1	0
10.	Maharashtra	20	5	21
11.	Orissa	0	5	33
12.	Punjab	1	15	6
13.	Rajasthan	18	9	0
14.	Tamil Nadu	7	8	9
15.	Uttar Pradesh	2	8	5
16.	West Bengal	0	1	0
17.	Delhi	3	8	8
18.	Puducherry	0	0	2
TOTAL:		96	110	119

Illegal drug trials in the country

81. SHRIMATI VASANTHI STANLEY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of cases of illegal drug trails discovered in the country in the last two years;

(b) how many patients have died due to illegal drug trials in the last two years; and

(c) the manner in which the aggrieved families have been compensated?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (c) As per available information, two clinical trails were conducted without the permission from the office of Drugs Controller General (India)

DCG(I) in the last two years. No report of serious adverse event of death in these cases was reported to Central Drugs Standard Control Organisation (CDSCO) in these cases. Hence, the question of compensation does not arise. However, compensation has been paid in all (22) cases, where deaths were found to be trail-related.

Haphazard disposal of bio-medical wastes

82. SHRI PARIMAL NATHWANI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the manner in Government proposes to curb the haphazard disposal of bio-medical wastes by doctors and hospitals, both in private and public sectors;

(b) how many doctors and hospitals have been booked for negligence and improper disposal of bio-medical wastes creating public nuisance and hazard;

(c) the details of mechanisms available for ensuring proper adoption of disposal norms by hospitals and doctors in private and public sectors; and

(d) the details of cases of improper disposal of bio-medical wastes in the country *vis-a-vis* the States of Jharkhand and Gujarat during the last two years?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) Health being a State subject, it is the responsibility of the concerned State Government to take necessary steps for safe disposal of bio-medical wastes by Hospitals/Clinics, both in private and public sector, as per the provisions made under the Bio-medical waste (Management and Handling) Rules in 1998, as amended in the years 2000 and 2003.

Central Pollution Control Board (CPCB) has prescribed guidelines for Common Bio-Medical Waste Treatment Facilities as well as for design and construction of Incinerators.

National Guidelines on Hospitals Waste Management based on Bio-medical waste (Management and Handling) Rules were developed by Ministry of Health and Family Welfare and distributed to all States/Union Territories in 2002 for implementation.

In addition, a National Policy document and Operational Guidelines for Community Health Centres, Primary Health Centres and Sub-centres have also been developed by Ministry of Health and Family Welfare in 2007, for implementation of infection Management and Environment Plan (IMEP) under Reproductive and Child Health Programme phase-II, to address the issues relating to infection control and waste management in these facilities.

(b) As per the information provided by Central Pollution Control Board (CPCB), in 2010, 6653 healthcare facilities reported violating BMW Rules and a total of 5829 show cause notices were issued.

(c) As stated in reply of part (a) of the question.